

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 975 of 1993

DATE OF JUDGMENT: 24th September, 1993

BETWEEN:

Mr. D.Krishna Mohan

Applicant

AND

1. The Principal Director,  
Office of the Principal  
Director of Audit,  
South Central Railway,  
Secunderabad.

2. The Chairman, Selection Committee,  
Guntakal Division,  
Ranigunta,  
S.C.Railway,  
Ranigunta,  
Chittoor District.

3. The District Employment Officer,  
Employment Exchange,  
Chittoor.

..

Respondents

COUNSEL FOR THE APPLICANT: Mr. B.Lingaiah Chowdary, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. G.Parameswara Rao, SC for  
Respondents 1 and 2.

Mr. D.Panduranga Reddy, Special  
Counsel for State of AP for RR3.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman)

The applicant pleads that he is now aged below 25  
years and the 1st respondent issued a requisition to the 3rd  
respondent for sponsoring names of the candidates who are  
below 25 years of age for the post of Peon; but the 3rd  
respondent ~~has~~ sent only the names of those candidates who

contd...

(Lk)

.. 2 ..

crossed 25 years and if his name is not sponsored now, he will be ineligible for the said post for he is going to cross 25 years shortly. The relief claimed in this OA is to direct the 1st and 2nd respondents to permit the applicant to appear for the interview to be held on 27.8.1993 for the post of Peon without insisting his name being sponsored by the 3rd respondent.

2. When this OA had come up for admission on 19.8.1993 we directed the 2nd respondent to interview the applicant for the post of Peon if he is going to report at his office at 9 a.m. on 27.8.1993 along with ~~xxxxxxxxxx~~ a copy of that order. Mr. G. Parameswara Rao, the learned Standing Counsel for the 1st and 2nd respondents submitted that in pursuance of the above direction, the applicant was also interviewed on 3.9.1993; but he was not selected on the basis of his performance at the time of the interview. Mr. D. Panduranga Reddy, appearing for the 3rd respondent submitted that he received the para-wise remarks ~~which~~ are to the effect that the 3rd respondent sent the names of OC candidates who had not crossed 25 years on the basis of the seniority and ~~seniors~~ seniors to the applicant and only the SC and ST candidates who crossed 25 years in regard to whom the age relaxation is given, were sent.

3. ~~No~~ one was present for the applicant when it was ~~xx~~ being called on 16th and 17th September, 1993 and this OA was directed to be posted for dismissal on 20.9.1993. Even when it was posted for dismissal on 20.9.1993, no one was present for the applicant. Even today when it was listed for dismissal, ~~no~~ one was present for the applicant.

contd...

15

.. 3 ..

4. As the applicant was not selected, there is no need to go into the merits of the case and it has to be held that this OA has become infructuous. Accordingly, it is dismissed. No costs.

*F.J.L.*

(P.T.THIRUVENGADAM)  
MEMBER(ADMN.)

*V.Neeladri Rao*  
(V.NEEELADRI RAO)  
VICE CHAIRMAN

DATED: 24th September, 1993.

vsn

*8/10/93*  
Dy. Registrar(Judl.)

Copy to:-

1. The Principal Director, O/O Principal Director of Audit, South Central Railway, Secunderabad.
2. The Chairman, Selection Committee, Guntakal Division, Ranigunta, S.C.Railway, Ranigunta, Chittoor.
3. The District Employment Officer, Employment Exchange, Chittoor.
4. One copy to Sri. B.Lingaiah Chowdary, advocate, CAT, Hyd.
5. One copy to Sri. G.Parmeswara Rao, SCfor Rlys, (R-1 & R-2), CAT, Hyd.
6. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

*20/9/93  
Rsm/-*

O.A 975/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 24/9/ -1993

ORDER/JUDGMENT:

M.A./R.A./C.A.NO.

O.A.No.

in  
975/93.

T.A.No.

(W.P.)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

